

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI

PRINCIPAL BENCH – COURT NO. – IV

Excise Appeal No. 50020 of 2019 [SM]

[Arising out of Order-in-Appeal No.481-482 (SM) CE/JPR/2018 dated 22.11.2018 passed by the Commissioner (Appeals), Central Excise & Service Tax & CGST, Jaipur]

M/s.Kiwi Alloys Ltd.
F-1084-85, RIICO Industrial Area,
Bhiwadi - 301019

...Appellant

VERSUS

Commissioner of Central Excise & CGST **...Respondent**
C R Building, C- Scheme, Jaipur - 302005

APPEARANCE:

Shri. B.L. Sharma, Advocate for the Appellant
Smt. Tamanna Alam, Authorised Representative for the Respondent

Coram: HON'BLE MRS. RACHNA GUPTA, MEMBER (JUDICIAL)

FINAL ORDER No. 51665/2019

DATE OF HEARING : 29/11/2019
DATE OF DECISION: 29/11/2019

RACHNA GUPTA:

The Id. Counsel for the appellant has filed application praying for withdrawal of the appeal. It is mentioned that the appellant has already filed an application under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 for final settlement of the case.

2. In view of the said submission and keeping in view Section 127 of Finance Act, the present becomes the case of deemed withdrawal. Resultantly, the request is hereby accepted. Appeal in hand stands dismissed as withdrawn.

[Dictated and pronounced in the open Court]

(RACHNA GUPTA)
MEMBER (JUDICIAL)